

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
**(CENTRAL BOARD OF DIRECT TAXES)**  
**NOTIFICATION**

New Delhi, the 19th January, 2026

**S.O. 261(E).**— In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as “the Income-tax Act”), the Central Government hereby notifies the ‘Barnala Improvement Trust’ (PAN: AABTB1345E) (hereinafter referred to as “the assessee”), an authority constituted under the Punjab Town Improvement Act, 1922 (Punjab Act No. 4 of 1922), for the purposes of the said clause.

2. This notification shall be effective from the assessment year 2024-25, subject to the condition that the assessee continues to be a local authority constituted under the Punjab Town Improvement Act, 1922 (Punjab Act No. 4 of 1922) with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[Notification No. 9 /2026/F. No. 300195/47/2024-ITA-I]

HARDEV SINGH, Under Secy.

**Explanatory Memorandum**

It is certified that no person is being adversely affected by giving retrospective effect (with effect from the year of application made before the Board/Department) to this notification.